Written Answers to

[7 May, 2015]

## Revoking of Haj Quota for MPs

†1285. SHRI NAZIR AHMED LAWAY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government has revoked the Haj Quota given to the Members of Parliament, if so, the reasons therefor; and

(b) when would Government reassign Haj Quota to the Members of Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V.K. SINGH]: (a) Consequent to the judgement of Hon'ble Supreme Court dated 23rd July, 2012 in Writ Petition (Civil) No. 283, Government has revoked the Haj quota given to the Members of Parliament. The Hon'ble Supreme Court has fixed the quota to be allotted on the recommendation of dignitaries as 300, to be distributed as follows :

President of India	:	100	Seats
Vice President of India	:	75	Seats
Prime Minister	:	75	Seats
Minister of External Affairs	:	50	Seats

(b) Haj Quota to the Members of Parliament cannot be reassigned unless Hon'ble Supreme Court reviews its judgement of 23rd July, 2012.

## Chinese objections on PM'S visit to Arunachal Pradesh

1286. SHRI NEERAJ SHEKHAR: SHRI ARVIND KUMAR SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Chinese Government has raised objections regarding Indian Prime Minister's visit to Arunachal Pradesh; if so, the details thereof and response of Government thereto; and

(b) whether Government has made clear its stand about Arunachal Pradesh to Chinese Government and if so, the details thereof and response of Chinese authorities thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V.K. SINGH]: (a) and (b) China has raised the matter of Prime Minister's visit to Arunachal Pradesh with the Government. Chinese side

†Original notice of the question was received in Hindi.